

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 17.06.2010

Meeting No. 11/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 17.06.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. A.K.Ohja	AD	MSME
2.	Sh T.M Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 07/ AM11 held on 13.05.2010. Thereafter individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

	128	M/S. ENGLISH INDIAN CLAYS LIMITED	M.NO. 11/11 DT. 17.06.2010	Status: Deferred
	Case No.:2/11/85-ALC3/2010			
	HQ File :01/85/050/00032/AM11/	RLA File :53/24/040/00006/AM11/	Lic.No/Date:5310010539 03.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to forward the case to Deptt. of C & PC & MSME (Glass & Ceramic Division) for their comments. To be re listed on 15.07.2010.			

2	129 Case No.:4/11/85-ALC3/2010	M/S. SYMEGA SAVOURY TECHNOLOGY LIMITED	M.NO. 11/11 DT. 17.06.2010	Status: Approved								
	HQ File :01/85/050/00034/AM11/	RLA File :10/24/040/00012/AM11/	Lic.No/Date:1010038870 04.06.2010									
	The case was considered by the committee as per agenda. . Committee had approved a similar case of the firm in meeting held on 10.06.2010 in advance licence No. 1010037525 dated 05.03.2010 with 2% wastage. On the same basis, committee ratified norms in this case as under:- <table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty</td></tr><tr><td>THYME (STERILISED)</td><td>6860.000 KG</td><td>THYME LEAVES</td><td>6997.20Kg</td></tr></table> RLA to take consequential action as per policy/procedure				Export Item	Qty.	Import Item	Qty	THYME (STERILISED)	6860.000 KG	THYME LEAVES	6997.20Kg
	Export Item	Qty.	Import Item	Qty								
THYME (STERILISED)	6860.000 KG	THYME LEAVES	6997.20Kg									

3	130	M/S. RINAC INDIA LIMITED	M.NO. 11/11 DT. 17.06.2010	Status: Deferred
	Case No.:8/5/85-ALC3/2010			
	HQ File :01/85/050/00011/AM11/	RLA File :07/24/040/00487/AM10/	Lic.No/Date:0710070938 15.04.2010	
The case was considered by the committee as per agenda. The Committee decided to forward the case to DIPP for their comments. To be re listed on 15.07.2010				

4	131	M/S. FARWOOD INDUSTRIES LTD	M.NO. 11/11 DT. 17.06.2010	Status: Deferred.
	Case No.:12/1/85-ALC3/2010			
	HQ File :01/85/050/00263/AM10/	RLA File :04/24/040/00108/AM10/	Lic.No/Date:0410109498 18.11.2009	
The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received from RA so far. It was decided that a DO reminder may be issued to the Zonal Jt. DGFT, Chennai To be re listed on 15.07.2010				

5	132 Case No.:3/11/85-ALC3/2010	M/S. S.M. HERBALS PVT.LTD.	M.NO. 11/11 DT. 17.06.2010	Status: Approved
	HQ File :01/85/050/00033/AM11/	RLA File :05/24/040/00070/AM11/	Lic.No/Date:0510265345 02.06.2010	
	The case was considered by the committee as per agenda. Taking into account that a similar case of the firm was approved in their advance licence No. 0510218633 dt. 28.03.2008, the committee decided to approve the instant case as applied for. RA to take consequential action as per policy/procedure.			

6	133	M/S. ROYAL BRUSHES (P) LTD., MUMBAI	M.NO. 11/11 DT. 17.06.2010	Status: Deferred
	HQ File :01/85/050/00248/AM09/	RLA File :03/95/40/702/AM09	Lic.No/Date:0310504057 28.01.2009	
	Enhancement of wastage in inputs namely Nylon Monofilament 66			
	The case was considered by the committee as per agenda. Norms were ratified by the committee in the meeting held on 15.05.2009. Present representation is for enhancement of wastage of import item No. 2 from 2% to 5%. It was decided that case may be referred to DIPP for comments. To be re listed on 15.07.2010			

7	134	M/S.PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M.NO. 11/11 DT. 17.06.2010	Status: Approved
	HQ File :01/85/50/001/AM11	RLA File :03/95/40/0001/AM11	Lic.No/Date:0310568470 07.04.2010	
	Amendment in the description in import item “Covi-Ox T-70 E” to “Covi-Ox T-70 EU”.			

The case was considered by the committee as per agenda. Committee decided to correct the typographical mistake in description of import item No. 2 from Covi-Ox T-70 E to Covi-Ox T-70 EU.
RA to take consequential action as per policy/procedure.

	135	M/S. RAJ AGRO PRODUCTS PVT. LTD.,	M.NO. 11/11 DT. 17.06.2010	Status: Deferred
	HQ File :01/85/162/0017/AM11	Clarification regarding import of Tapioca Starch under DFIA.		
8	The case was considered by the committee as per agenda. Applicant firm has requested for a clarification whether Tapioca Starch can be allowed to be imported under DFIA issued against export of Biscuits under SION E-5. The Committee decided to ask the applicant Firm for following information:- 1. Whether Tapioca Starch is actually used in the manufacture of Biscuits. 2. In how many Shipping Bills pertaining to the DFIA, use of Tapioca Starch has been indicated and the qty in each Shipping Bill 3. Production/Consumption Data of three companies duly certified by Central Excise Authority about the use of Tapioca Starch as flour for manufacture of Biscuits. To be re listed on 15.7.2010.			
	136	M/S. R.K.INTERNATIONAL	M.NO. 11/11 DT. 17.06.2010	Status: Approved
	Case No.:10/1/85-ALC3/2010			
	HQ File :01/85/050/00261/AM10/	RLA File :30/24/040/00031/AM10/	Lic.No/Date:3010065104 27.01.2010	
	The case was considered by the committee as per agenda. It was noted that an earlier case of Firm was ratified by NC in Meeting No. 22 dated 06.09.2007 in advance licence No. 3010052071 dt. 08.06.2007. Committee decided that the wastage norms decided in that case may be adopted in the instant case, for import of inputs, as under:- (i) 15.27% wastage on the net content of Carbon Fibre contained in the export product. (ii) 19.00% wastage on the net content of Glass Fibre contained in the export product. (iii) 40.00% wastage on the net content of Resin contained in the exprt product. (iv) Import of other items on net to net basis. RA may accordingly calculate the admissible import qty and take further action as per policy/procedure.			
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137 Case No.:1/11/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.NO. 11/11 DT. 17.06.2010	Status: Approved
HQ File :01/85/050/00031/AM11/	RLA File :02/24/040/00026/AM11/	Lic.No/Date:0210142921 04.06.2010	
The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis as under:-			
Export Product	Qty.	Import Item	Qty.
Tea to be filled in MPET 340mm Foil Pouch packed in CFC	5000.000 KG	Tea	5000.000 KG Net to net
		MPET 340MM	As per packing policy
RA to take consequential action as per policy/procedure.			

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